

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Miscellaneous Appeal No.260 of 2014**

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Dharmendra Manjhi

... .. Appellant/s

Versus

The Union Of India Through The General Manager, North Railway, New Delhi

... .. Respondent/s

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**Appearance :**

For the Appellant/s : Mr.Anant Kumar-1, Advocate  
For the Respondent/s : Mr.Mahesh Prasad, Advocate

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**CORAM: HONOURABLE MR. JUSTICE CHANDRA SHEKHAR JHA**  
**ORAL ORDER**

6 30-04-2026

It is pointed out by the learned counsel appearing

for the railway that no compromise is possible in this case

and it can be resolve only by adjudication.

2. The aforesaid fact was also not disputed by

learned counsel appearing for the petitioner.

3. Considering the aforesaid, list this matter before

appropriate Bench.

**(Chandra Shekhar Jha, J)**

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